

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
BENCH, AT MUMBAI**

COMPANY SCHEME PETITION NO. 805 OF 2017

IN

COMPANY SCHEME APPLICATION NO. 630 OF 2017

In the matter of the Companies Act, 2013;

And

In the matter of Petition under Sections 230
-232 of the Companies Act, 2013;

And

In the matter of Barclays Shared Services
Private Limited [CIN:
U72900MH2007PTC293350], a company
incorporated under the Companies Act, 1956
having its registered office at Block B-6,
Level – 15, Nirlon Knowledge Park, Nirlon
Complex, Nr. Western Express Highway,
Goregaon East, Mumbai - 400 063,
Maharashtra;

And

In the matter of Scheme of Amalgamation
between Barclays Shared Services Private
Limited and Barclays Technology Centre
India Private Limited.

Barclays Shared Services Private Limited [CIN:)
U72900MH2007PTC293350], a company)
incorporated under the Companies Act, 1956)
having its registered office at Block B-6, Level –)
15, Nirlon Knowledge Park, Nirlon Complex,)
Nr. Western Express Highway, Goregaon East,)
Mumbai - 400 063, Maharashtra.) ...Petitioner Company

Order delivered on 13th September, 2017

Coram:

**Hon'ble Shri. B.S.V. Prakash Kumar, Member (J)
Hon'ble Shri. V. Nallasenapathy, Member (T)**

For the Petitioner Companies: Mr. Tapan Deshpande and Ms. Priya Patwa,
Advocates i/b. Cyril Amarchand Mangaldas.

Per: Shri. B.S.V. Prakash Kumar, Member (J)

ORDER

1. Petition admitted.
2. Petition fixed for hearing on 18th October, 2017.
3. Learned Advocate for the Petitioner Company states that pursuant to the order dated 23rd June 2017 passed in the Company Scheme Application No. 630 of 2017, annexed as Exhibit "H" to the Petition, the meeting of the equity shareholders of the Petitioner Company was convened on Tuesday, the 8th day of August, 2017 at 3:00 p.m. (1500 hours) at the registered office of the Petitioner Company at Block B-6, Level – 15, Nirlon Knowledge Park, Nirlon Complex NR Western Express Highway, Goregaon East, Mumbai, Maharashtra - 400 063, to seek their approval to the Scheme of Amalgamation between Barclays Shared Services Private Limited and Barclays Technology Centre India Private Limited (hereinafter referred to as "**Scheme**"). In the said meeting, the Scheme was unanimously approved by the equity shareholders of the Petitioner Company. The Chairman of the meeting has submitted his report to this Hon'ble Tribunal on 9th August, 2017 recording the voting results. The said Report is annexed as Exhibit "I" to the Petition.

4. Learned Advocate for the Petitioner Company further submits that, as directed by this Tribunal vide the said order, notices of the meeting have been served on (i) The Central Government through the Regional Director, Western Region; (ii) The Registrar of Companies; (iii) The Official Liquidator, High Court of Bombay, and (iv) the concerned Income Tax Authority.
5. At least 10 clear days before the date of hearing of the Petition, the Petitioner Company to publish notice of the date of hearing of the Petition in two newspapers, viz. in Indian Express (Mumbai edition) in English language and in Loksatta (Mumbai edition) in Marathi language, as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner Company to file affidavit confirming publication of the advertisement 3 days before the next date of hearing.

Sd/-

V. Nallasenapathy
Member (Technical)

Sd/-

B.S.V. Prakash Kumar
Member (Judicial)